

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Service Tax Appeal No.75609 of 2014

(Arising out of Order-in-Original No.09/ST/ADJ/COMMR/DIB/13-14 dated 21.02.2014
passed by Commissioner of Central Excise & Service Tax, Dibrugarh.)

M/s. Menka Industries

(Station Road, Duliajan, P.O. Duliajan, Assam)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Dibrugarh

.....Respondent

(Milan Nagar, Lane 'F', P.O. C.R. Building, Dibrugarh-786003, Assam.)

APPEARANCE

Shri Suman Chettia, Advocate for the Appellant (s)
Shri D.Sue, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)
FINAL ORDER NO. 76960/2024**

DATE OF HEARING : 10.09.2024
DATE OF DECISION : 10.09.2024

Per : BENCH :

The Appellant has produced copies of SVLDRS-1 & SVLDRS-4, as
proof for discharging of their liability. Accordingly, the Appeal is
dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)
MEMBER (TECHNICAL)**